

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.03
C.P. (IB) No.137/BB/2019

IN THE MATTER OF:

M/s. India Renewable Energy Development Ltd. ... Petitioner

v.

M/s. Nobel Inspat & Energies Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

ORDER

Due to some administrative reasons, there will be no court sitting on 01.10.2021.

Therefore, the CP (IB) No. 137/BB/2019 is adjourned to **05.11.2021.**

BY ORDER


(COURT OFFICER)

Puja